

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-51/2024/3819/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Munmun B. Sarma,
Member, MACT,
Amingaon, Kamrup.

Dated Guwahati the th 24 April, 2024.

Sub: **Child Care Leave.**

Ref:- Your Letter No.MACT/K-A/205/2024, dated 10.04.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **Child Care Leave for ten days from 06.05.2024 to 15.05.2024** (prefixing 05.05.2024), **along with station leave permission**, subject to admissibility of your Child Care Leave as per Rules. Further, you have been asked to hand over charge to the District and Sessions Judge, Kamrup, and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-51/2024/3820-3822/A, dated , 24-04-2024
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati. (Copy of leave application in prescribed format is enclosed herewith)
2. The District and Sessions Judge, Kamrup.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)